

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.77585 of 2019
and
Service Tax Appeal No.76140 of 2019**

(Arising out of Order-in-Appeal No.553/HWH/ST/2018-19 dated 13.12.2018 passed
Commr. (Appeals) of Central Excise, Kolkata)

CGST & Excise, Howrah

15/1 Strand Road, Kolkata

Appellant

VERSUS

M/s NSI India Ltd.

Beneras Road, Beltala, Chamrail, Kona, Howrah-711323

Respondent

APPEARANCE :

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant
Shri Arnab Chakraborty, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75015/2021
FINAL ORDER NO.75041/2021**

DATE OF E-HEARING : 24.02.2021

DATE OF DECISION : 24.02.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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